

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6662/2017

(Arising out of impugned final judgment and order dated 10/01/2017 in WP No. 135/2008 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

BALDEO SINGH AND ANR.

Petitioner(s)

VERSUS

BABULAL AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 03/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Anil Mittal, Adv.
 Mr. Vibhuti Sushant Gunta, Adv.
 Dr. Kailash Chand, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Status quo, obtaining as on today, regarding possession of the property shall be maintained, in the meanwhile.

[O.P. SHARMA]
AR-CUM-PS

[RAJINDER KAUR]
COURT MASTER